

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1623 of 2010

Ram Chandra Mahato, son of Late Aajo Mahato, resident of Gandhi Nagar,
Near Chamra Godam, P.O. & P.S. Dhansar, District- Dhanbad

... **Petitioner**

-Versus-

The State of Jharkhand

... **Opposite Party**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : None

For the Opposite Party-State : A.P.P.

06/05.04.2021. Nobody appears on behalf of the petitioner.

Heard learned A.P.P. appearing for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Status report has been received, whereby, it has been informed that two accused namely Ramchandra Mahato (petitioner) and Mumtaz were acquitted on 22.08.2017 and one accused namely Nanhaka Mian Mian was acquitted on 25.06.2018 and rest of the accused persons were declared absconder on 03.06.2016.

Accordingly, this petition stands dismissed.

(Sanjay Kumar Dwivedi, J.)

Ajay/